

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 97 of 2011

Dated : 29th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Hindustan Chemicals Company ... **Appellant(s)**

Versus

Dakshin Gujarat Vij Company Ltd. & Ors.**Respondent(s)**

Counsel for the Appellant(s): Mr. Susmit Sushkar &
Mr. Anchit Oswal

Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1

ORDER

Ms. Swapna Seshadri, the learned counsel, undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply.

Post the matter on **28.09.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 27.09.2011 after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS